

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 6 SEP 1994

APPLICATION NUMBER: 873 Of 94

APPLICANTS:

Sri. G.D. Ramegowda and Deputy Secretary, M/o Finance,
two others vs. New Delhi and Others

RESPONDENTS:

① Sri. H.S. Ananthapadmanabha, Advocate,
No. 108, NHCS Layout, III Stage, IV Block,
Basaveshwaranagar, BANGALORE-560079.

② Sri. M. Vasudeva Rao,
Additional, CGSC,
High Court Bldg,
BANGALORE-560001

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~, passed by this Tribunal in the above
mentioned application(s) on 17-08-94

Issued on
7/9/94

of
/c

Seema Devi s/g
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A.No.873/94

WEDNESDAY THIS THE SEVENTEENTH DAY OF AUGUST 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

1. G.D. Ramegowda,
Aged 37 years,
S/o Dasappa,
Lower Division Clerk,
O/o A.C.C. Ex.,
Bangalore I Division,
S.C.Road, Gandhinagar,
Bangalore-9.
2. Malla,
aged 43 years,
S/o late Ningappa,
Lower Division Clerk,
O/o the A.C.C., I.C.D.,
Bangalore.
3. B.V. Bhaskaramurthy,
aged 44 years,
S/o late Sri V. Venkataraao,
Lower Division Clerk,
O/o the ACCE,
Attavara,
Mangalore.

... Applicants

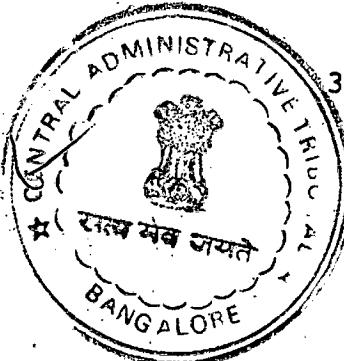
[By Advocate Shri H.S. Ananthapadmanabha]

v.

1. The Deputy Secretary,
Government of India,
Ministry of Finance,
Department of Revenue,
Ad.II A North Block
New Delhi-1.
2. The Collector,
Central
Excise and Customs,
Central Revenue Buildings,
Queen's Road,
PB No.5400,
Bangalore-560 001.
3. The Deputy Collector of
Central Excise [P&V] HQrs,
C.R.Buildings,
Queen's Road,
Bangalore-560 001.

... Respondents

[By Advocate Shri M. Vasudeva Rao
Addl. Central Govt. Standing Counsel]



O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. After having heard Shri H.S. Ananthapadmanabha, for the applicants and the learned Standing Counsel for the department, we are little amazed that the applicants who had a clear right of appeal, as mentioned in the impugned order, which states in ⁶⁸ many ^{ways} ~~ways~~ that the order is liable to be appealed against to the higher authority and what is more Rule 23(c) of CCS [CCA] Rules also providing for such a contingency, nonetheless the applicants have come straight to us.
2. Be that as it may we now direct the applicants to exhaust the right of appeal under law and thereafter come to us if need be. All the applicants herein will prefer such appeals within one month from the date of this order and on receipt of the same the Appellate Authority will dispose of the same within two months thereafter. Pending disposal of such appeals which are to be preferred as indicated above, the ^{also} impugned reversions will stay put and not operate. There will be no costs.

TRUE COPY

S. Shyamsundar
Section Officer

Central Administrative Tribunal
Bangalore Bench bsv
Bangalore

Sol
MEMBER[A]

Sol
VICE-CHAIRMAN